

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 289/MP/2024

- Subject : Petition under Regulation 29 (2) of the CERC (Terms and Conditions of Tariff) Regulations, 2014 for approval and recovery of expenditure of Capital Spares consumed during the period from 1.4.2014 to 31.3.2019.
- Petitioner : NEEPCO
- Respondent : APDCL and 6 Ors.
- Date of Hearing : **29.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Ms. Poorva Saigal, Advocate, NEEPCO
Ms. Pallavi Saigal, Advocate, NEEPCO
Ms. Tanya Singh, Advocate, NEEPCO
Shri Rishabh Saxena, Advocate, NEEPCO
Shri Ripunjoy Bhuyan, Advocate, NEEPCO
Ms. Sisrikhta Dutta, APDCL
Shri Indrajit Tahbildardam, APDCL
Shri Prayagjyoti Kalita, APDCL
Shri Gajendra Singh, NERLDC
Shri Ashok Ranjan, NERLDC

Record of Proceedings

During the hearing 'on admission', the learned counsel for the Petitioner submitted that the present Petition had been filed seeking approval and recovery of expenditure of the capital spares consumed during the period 2014-19.

2. The Commission, after hearing the parties, directed as under:
 - (a) Issue notice to the Respondents, subject to just exceptions.
 - (b) The Respondents are permitted to file their replies on or before **27.2.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **14.3.2025**. Pleadings shall be completed by the parties within the due dates mentioned.
3. The Petition shall be listed for hearing on **27.3.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

